



2025:DHC:3342-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4666/2025

ANSHUMAN

.....Petitioner

Through: Mr. Manmohan Kumar and  
Mr. Muzammil Usmani, Advs.

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Puneet Yadav, Adv. with  
Mr. Jitendra Kumar Tripathi, GP.

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**ORDER (ORAL)**

**05.05.2025**

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**C. HARI SHANKAR, J.**

1. The prayer in this writ petition is only for directions to the respondents to take a decision on the petitioner's application for compassionate appointment.

2. Mr. Jitendra Kumar Tripathi, learned Counsel for the respondents, undertakes, on instructions, to ensure that a decision on the petitioner's representation is taken within four weeks.

3. The respondents shall remain bound by the said statement.



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4. The writ petition is disposed of accordingly. Needless to say, should the petitioner be aggrieved by the decision taken on his representation, his rights in law shall remain reserved.

**C. HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**MAY 5, 2025**

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*[Click here to check corrigendum, if any](#)*